

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors.

.....Petitioners

v.

M/s. AMR Infrastructure Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 12.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

R. Varadharajan
Hon'ble Member (J)

For the Petitioner(s):

For the Respondent(s):

ORDER

A copy of the petition has now been handed over to the learned counsel for the respondent.

Reply, be filed within two weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 16.02.2018.

Sd-

(M.M. KUMAR)
PRESIDENT

Sd-

(R. VARADHARAJAN)
(MEMBER JUDICIAL)

12.01.2018

Vineet